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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA(CAA) No. 165/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: MEW Electricals Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	APPLICANT	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Applicant.

Learned Counsel appearing for applicant requested not to pronounce the order on the ground that company resolved not to go ahead with the scheme of Amalgamation.

Applicant transferor company filed additional affidavit along with resolution of the Board.

Hence, Applicant is permitted to withdraw the application.

Application is disposed of as withdrawn.

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MANORAMA KUMARI
MEMBER JUDICIAL

Bikki Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.